



DHFL GENERAL INSURANCE LIMITED

STANDARD FIRE & SPECIAL PERILS POLICY (Commercial)

(MATERIAL DAMAGE)

'ADD ON' COVER'

Omission to Insure additions, alteration or extensions clause

(UIN NO: IRDAN155A0047V01201718)

The Insurance by this Policy extends to cover Buildings and/or Machinery, Plant and other Contents as defined in Columns..... hereof which the Insured may erect or acquire or for which they may become responsible: -

- a)** at the within described premises
- b)** for use as factories

(i) The liability under this Extension shall not exceed in respect of (a) above, 5% of the Sum Insured by each item, in respect of (b) above, 5% of the Sum Insured by item No.....

(ii) The Insured shall notify the Insurer of each additional insurance as soon as it shall come to their knowledge and shall pay the appropriate additional premium thereon from the date of inception.

(iii) Following the advice of any additional insurance as aforesaid, cover by this extension shall be fully reinstated.

1) No liability shall attach to the insurers in respect of any Building, Machinery, Plant or other Contents while such property is otherwise insured. All new additions to Buildings and/or Machinery and Plant not specifically insured/included during the currency of the Policy should be declared at the end of the year and suitable additional premium paid on pro rata basis from the date of completion of the construction /erection of additions may be suitably adjusted.

If the insured fails to declare the values of such additions within 30 days after the expiry of the Policy, there shall be no refund of the advance premium collected.

2) 'Other Contents' in the above clause shall mean 'Furniture and Fittings' and does not include 'Stocks'.